

been sanctioned with effect from 5-1-1978 and a medical officer has since joined duty.

(vii) Transfer of certain officers and staff. This is under examination.

(viii) Promotion of industrial workers on the basis of seniority and not on trade test. This is under examination.

**Non-Gazetted employees' recognized unions in Central Secretariat**

6727. SHRI BHAGAT RAM: Will the Minister of HOME AFFAIRS be pleased to state:

(a) how many Unions are recognised in the Central Secretariat representing the non gazetted employees,

(b) what are the qualifications a Union should have, to be recognised by Government; and

(c) which are the new Unions who have applied for recognition and what is Government's stand on the recognition issue?

**THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI S D. PATIL):** (a) The following Associations/Unions representing the non-gazetted employees in the Central Secretariat Services are at present recognised:

(1) Central Secretariat Stenographers' Service Association.

(2) Central Secretariat Assistants' Association.

(3) Central Secretariat Service Direct Recruit Assistants' Association.

(4) Central Government Clerks' Union.

(5) Kendriya Sachivalaya Samasth Chaturth Shreni Karamchari Association.

(6) Central Government Class IV Employees' Association.

(7) Central Government Despatch Riders' Association.

(8) Central Government Staff Car Drivers' Association.

(b) Recognition is to be accorded by the Government after satisfying itself that the Association fulfils the required criteria (indicated in the attached statement) and keeping in view also the strength of the cadres represented, the membership of the Association(s) already existing, the need for more Associations being recognised where there are already existing Associations recognised in respect of those cadres, etc

(c) The Kendriya Sachivalaya Karamchari Sangh and the Central Secretariat Non-Gazetted Employees' Union have applied for recognition. They have been requested to indicate specifically the categories of employees in respect of whom recognition is sought and to furnish details of membership of each category of such employees.

*Statement*

1 The Primary object of the Association/Union shall be the promotion of the common service interests of its members;

2. The Association/Union shall not be based on any caste, tribe or religious denomination or on any group within or section or such caste, tribe or religious denomination;

3. The Association/Union should have as its members, not less than 15 per cent of the total number of staff of each category/categories it purports to represent;

4. No person who is not a Government servant shall be connected with the affairs of the Association/Union;

5. The executive of the Association/Union shall be appointed from amongst the members only;

6. The funds of the Service Association/Union shall consist exclusively of subscriptions from members and grants, if any, made by the Government, and shall be applied only for the furtherance

of the objects of the Association/Union;

7. The Association/Union shall not send any representation or deputation except in connection with a matter which is of common interest to the members of the Association/Union;

8. The Association/Union shall not espouse or support the cause of individual Government servants relating to service matters;

9. The Association/Union shall not maintain any political fund or lend itself to the propagation of the views of any political party or politician;

10. All representations by the Association/Union shall be submitted through proper channel, and shall, as a normal practice, be addressed to the Secretary or the Head of the Department;

11. A list of members and office bearers, an up-to-date copy of the rules and an audited statement of accounts of the Association/Union shall be furnished to the Government annually through proper channel after the general annual meeting so as to reach the Government before the 1st day of July each year;

12. Any amendment of a substantial character in the rules of the Association/Union shall be made only with the previous approval of the Government; and any other amendment of a minor importance shall be communicated through proper channel for transmission to the Government for information;

13. The previous permission of the Government shall be taken before the Association/Union seeks affiliation with any other Union, Service Association or Federation;

14. The Association/Union shall cease to be affiliated to a Federation or Confederation of Service Associations whose recognition is withdrawn by the Government;

15. The Association/Union shall not start or publish any periodical maga-

zine or bulletin without the previous approval of the Government;

16. The Association/Union shall cease to publish any periodical magazine or bulletin, if directed by the Government to do so on the ground that the publication thereof is prejudicial to the interests of the Central Government, the Government of any State or any Government authority or to good relations between Government servants and the Government or any Government authority;

17. The Association/Union shall not do any act or assist in the doing of any act which, if done by a Government Servant, would contravene any of the provisions of Rules 8, 9, 11, 12, 18 and 20 of the Central Civil Services (Conduct) Rules, 1964;

18. The Association/Union shall not address any communication to a foreign authority except through the Government which shall have the right to withhold it; and

19. The communications addressed by the Association/Union or by any office-bearer on its behalf, to the Government or a Government authority shall not contain any disrespectful or improper language.

**C.S.I.O. collaboration with Swiss Foundation for Training in Indo-Swiss Training Centre**

6728. **SHRI BHAGAT RAM:** Will the Minister of SCIENCE AND TECHNOLOGY be pleased to state:

(a) whether C.S.I.O., Chandigarh has recently entered into collaboration with the SWISS FOUNDATION (Government of Switzerland) for imparting training to students in the Indo-Swiss Training Centre (ISTC) attached to C.S.I.O.;

(b) whether the word 'Swiss' has been attached to the name of the Centre prior to the collaboration;

(c) whether the collaboration was discontinued few years back; and

(d) if so, what are the reasons for a fresh collaboration and whether the